

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3754 of 2020

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Uttam Kumar Choudhary.                      ... ..**Petitioner**  
  Versus  
The State of Jharkhand.                      ...**Opposite Party**  
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Coram:       HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner                      : Mr. Ashutosh Anand, Advocate  
For the State                             : Mr. Shiv Shankar Kumar, A.P.P.  
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02/8.7.2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sahibganj Town P.S. Case No. 49 of 2020.

It has been alleged that a theft was committed in the house of the informant and several articles were stolen.

It appears that on the confession of the petitioner, certain articles were recovered. Petitioner is in custody since 17.04.2020.

Regard being had to the nature of offence, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Sahibganj in connection with Sahibganj Town P.S. Case No. 49 of 2020.

(Rongon Mukhopadhyay, J)

*Rakesh/-*